

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 31st December, 1976.

NOTIFICATION
(INCOME-TAX)

No. 1609 (F.NO.197/111/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Haryana State Council of Child Welfare, Chandigarh" for the purpose of the said section for and from assessment year 1972-73.

Sd/-

(T.P. JHUNJHUNWALA)
DIRECTOR, GOVERNMENT OF INDIA

To,
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

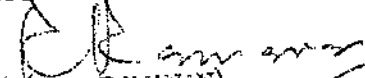
Copy to:-

1. The Secretary, Haryana State Council for Child Welfare, Kothi No.650, Sector 16-D, Chandigarh.
2. The Commissioner of Income-tax, Haryana & Chandigarh, Rohtak, with reference to his letter No.Judl.IV/76-77/10(230)/6938 dt. 1.12.76.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(R&P)/(Inv.), New Delhi.
5. Director of OSM Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi, (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T.
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9. Director of Training, IES (Direct Taxes), Staff Collete, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(T.P. JHUNJHUNWALA)
DIRECTOR, GOVERNMENT OF INDIA

AUTHEMATIC FOR ISSUE


(E.V. RAMANI)

ASST. DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (R&P).

No. CC/IT(AI)/1584/433/RSP/76.

* SHARMA *